



2026:AHC:19522

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2603 of 2026

Hira Lal

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailendra Yadav
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. The petitioner has preferred the present writ petition with the following prayers:-

(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent no.2- Sub Divisional Magistrate, Tehsil Sadar, District Mirzapur to decide the Case No. 569 of 2026 in Computer Case No. T202616530100569 (Hira Lal Versus State), under Section 389 to 392 Revenue Code Manual pending before him since 13.12.2023 with regard to mutation proceeding within time bound stipulated period.

3. It is argued by the learned counsel for the petitioner that proceedings under Section 229B of U.P.Z.A. and L.R. Act were initiated by the petitioner before the respondent no.2-Sub Divisional Magistrate, Tehsil Sadar, District Mirzapur on 13.12.2023, which is registered as Case No. 569 of 2026, Computerized Case No. T202616530100569. It is further argued that considerable time has already been lapsed, but till date no final decision has been taken in the matter.

4. It is argued by the learned Standing Counsel appearing on behalf of the State-respondents that respondent no.2-Sub Divisional Magistrate, Tehsil Sadar, District Mirzapur will take appropriate decision in the matter, expeditiously.

5. In the facts and circumstances of the case, the present petition is ***disposed***

of directing the authorities concerned to pass appropriate orders on the aforesaid application most expeditiously, without granting any unnecessary adjournment to either of the parties, if there is no legal impediment.

6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

January 28, 2026

T.S.